

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 602
IB-577/ND/2023

IN THE MATTER OF:

Jammu and Kashmir Bank Ltd.

...PETITIONER

Vs.

M/s. Ace Matrix Solutions Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 22.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :Adv. Prakhar Mittal.

ORDER

Ld. Counsel on behalf of the Petitioner is present and submitted that in terms of order dated 06.02.2024, 21.02.2024 & 19.03.2024 they have filed their rejoinder, however the same is not reflected on the e-portal. Ld. Counsel for the Petitioner may approach the Registry and cure the defects so that the same is reflected on the e-portal. Ld. Counsel for the Corporate Debtor is also present. List the matter on **14.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)